

- (a) whether all the branches of the Public Sector Banks have been computerized;
- (b) if not, the reasons therefor; and
- (c) by when all these branches will be computerized?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
 (a) to (c) Out of 26 public sector banks (except Punjab and Sind Bank), 100% branches of 25 public sector banks are fully computerized on Core Banking Solution (CBS) platform. Out of 999 branches of Punjab and Sind Bank, 254 branches are fully computerized on CBS platform, 724 branches are partially computerized and 21 branches are computerized but not on CBS platform. Government has been pursuing the Bank to bring its entire branch network on CBS platform.

#### **CIC directive on loan defaulters**

2220. SHRI M.P. ACHUTHAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Central Information Commission (CIC) has directed RBI to reveal names and details of the top 100 industrialists who have defaulted on loans from Public Sector Banks (PSBs);
- (b) if so, the details thereof;
- (c) whether the banks have agreed to reveal the names and details accordingly; and
- (d) if so, the names and details of such defaulters for the year 2010 and 2011?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
 (a) to (d) Yes Sir. The Reserve Bank of India (RBI) has informed that in respect of information sought by an appellant regarding details of default in loans taken from public sector banks by industrialists, including top 100 defaulters, with name of the businessman, address, firm name, principal amount, interest amount, date of default and date of availing loan, the Central Information Commission (CIC), in their decision dated November 15, 2011, have, *inter-alia*, directed the Reserve Bank of India (RBI) to display this information on its website, in fulfilment of its obligations under Section 4 (1) (b) (xvii) of the RTI Act. RBI was given time upto December 10, 2011 to comply with the order of the CIC.

RBI has gone in Appeal against the order of CIC in the High Court of Delhi. The Hon'ble Court has granted a stay on the above directions of CIC.

#### **Filling of vacant posts in nationalized banks**

2221. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that all nationalized banks including the Reserve Bank of India, IDBI, NABARD, State Bank of India etc. are not filling the vacant posts;

- (b) if so, the total posts lying vacants in the above stated banks;
- (c) whether banks are filling 3 per cent disable persons quota as per the statutes; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (d) The information is being collected and will be laid on the Table of the House

#### **Co-operation with US for tracking illicit movement of funds**

2222. SHRI BAISHNAB PARIDA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that India will work together with the United States for tracking international financial crimes and illicit movements of funds;
- (b) if so, the details thereof;
- (c) whether this cooperation would put a check on transactions that have cross border, inter-State or international ramifications, posing a threat to national security; and
- (d) if so, by when results will come in?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) India and United States are already working together at various levels. Financial Intelligence Unit-India (FIU-IND) has signed a Memorandum of Understanding (MoU) in March, 2011 with its counterpart in USA — Financial Crime Enforcement Network Programme (FinCEN) to share information on Money Laundering and Terrorist Financing. India has a Double Taxation Avoidance Convention (DTAC) with USA. This DTAC contains provision for exchange of information for tax purposes. India and USA are currently exchanging information involving cross borders transactions having tax ramification. The information exchanged can only be used for tax purposes under the DTAC. India-USA Homeland Security Dialogue, which was announced in November, 2010, aims to address expanded cooperation between the two countries to combat international financial crimes, and increasing use by criminals and terrorists of non-traditional methods of moving funds, including Bulk Cash Smuggling (BCS).

(c) and (d) This cooperation would further strengthen India's capability to check on transactions that have cross border, Inter-State or international ramifications, posing a threat to national security. It is a continuous process.